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#### NOTIFICATION

No.H. 12018/100/2001-LJD, the 17<sup>th</sup> July, 2014. The following Act is hereby published for general information.

The Mizoram (Land Survey and Settlement Operation)(Amendment) Act, 2014

(Act No. 4 of 2014)

{Received the assent of the Governor of Mizoram on the 11th July, 2014}.

**Zahmingthanga Ralte,**  
Deputy Secretary to the Govt. of Mizoram.

THE MIZORAM (LAND REVENUE AND SETTLEMENT OPERATION) (AMENDMENT)  
ACT, 2014.

AN

ACT

to amend the Mizoram (Land Revenue and Settlement Operation) Act, 2003 (Act No. 4 of 2003)  
(herein referred to as the Principal Act)

It is enacted by the Legislative Assembly of the State of Mizoram in the sixty-fifth year of Republic  
of India as follows, namely :-

- |    |                                      |     |  |
|----|--------------------------------------|-----|--|
| 1. | Short title, extent and commencement | (1) | This Act may be called the Mizoram (Land Survey and Settlement Operation) (Amendment) Act, 2014.   |
|    |                                      | (2) | It shall have the like extent as the Principal Act.  |
|    |                                      | (3) | It shall come into force from the date of Publication in the Official Gazette of Mizoram.  |
| 2. | Deletion of Chapter IV               |     | Chapter IV of the Principal Act consisting of section 25-35 stand deleted.   |
| 3. | Amendment of Chapter VI              | (1) | Chapter VI of the Principal Act shall become Chapter IV and sections 36-44 shall be renumbered as section 25, 26, 27, 28, 29, 30, 31, 32 and 33. |

**Secretary,**  
Law & Judicial Department,  
Govt. of Mizoram.